

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(I.B) No.164/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.09.2020**

Name of the Company: Lakshmikumaran & Sridharan Attorneys
V/s
AMW Motors Ltd

Section 9 of the Insolvency and Bankruptcy Code,
2016

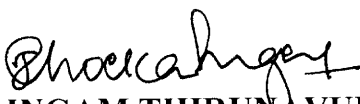
S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.				
2.				

**ORDER
(through video conferencing)**

No one shown appearance on behalf of the parties.

One IB Petition i.e. C.P. (I.B) 184/2018 has already been admitted on 01.09.2020 against the same Corporate Debtor.

Accordingly, the instant application become infructuous. In view of that, C.P. (I.B) 164/2020 is dismissed as infructuous.


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 28th day of September, 2020


**MANORAMA KUMARI
MEMBER JUDICIAL**